

HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 05.01.2026 shall be as under:-

Division Benches

DB-I Hon'ble Mr. Justice Devendra Kumar Upadhyaya (Chief Justice) Hon'ble Mr. Justice Tejas Karia	1. All PIL and Suo Moto Writ Petitions/ matters. 2. Writ Petitions challenging the constitutional validity of any Act, Statutory Rule, Regulation or Notification other than tax of the years 2021, 2022, 2023, 2024, 2025 & 2026. 3. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc. 4. Letters Patent Appeals (Service) of the years 2018 to 2026. 5. Letters Patent Appeals (other than service matters) of the years 2024, 2025 & 2026. 6. Misc. Writ Petitions invoking constitutional provisions and Writ Petitions other than the specified categories. 7. Matters to be heard by Commercial Appellate Division. 8. Regular hearing matters of the above categories.
DB-II Hon'ble Mr. Justice V. Kameswar Rao Hon'ble Ms. Justice Manmeet Pritam Singh Arora	1. Writ Petitions (Tender). 2. Writ Petitions (Service) relating to the Armed Forces. 3. Writ Petition challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Service relating to Armed Forces upto the year 2019. 4. Company Appeals. 5. Matters to be heard by Commercial Appellate Division. 6. Regular hearing matters of the above categories.
DB-III Hon'ble Mr. Justice Nitin Wasudeo Sambre Hon'ble Mr. Justice Ajay Digpaul	1. Writ Petitions challenging the Constitutional Validity of any Act, Statutory Rule, Regulation/Notification pertaining to Indirect Tax. 2. Writ Petitions pertaining to Service Tax, Central Excise Act, Customs Act and Value Added Tax (VAT) cases. 3. Service Tax cases, Central Excise Act cases, Customs Act cases and VAT Appeals. 4. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Municipal Tax. 5. Sales Tax cases and GST cases + ST Ref. Cases. 6. Writ Petitions pertaining to Sales Tax and GST. 7. Matters to be heard by Commercial Appellate Division. 8. Regular hearing matters of the above categories.

DB-IV Hon'ble Mr. Justice Dinesh Mehta Hon'ble Mr. Justice Vinod Kumar	1. Appeals under the Chartered Accountants Act. 2. Writ Petitions challenging constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Direct Tax. 3. Income Tax References, Wealth Tax and Gift Tax cases. 4. Income Tax Appeals 5. Writ Petition (Tax). 6. Matters to be heard by Commercial Appellate Division. 7. Regular hearing matters of the above categories.
DB-V Hon'ble Mr. Justice Vivek Chaudhary Hon'ble Ms. Justice Renu Bhatnagar	1. Appeals against the orders of the Family Courts. 2. Regular First Appeals (Original Side). 3. Execution First Appeals (Original Side). 4. First Appeals from Orders (Org. Side). 5. Regular First Appeals from orders of Copyright Board. 6. RERA Appeals. 7. Writ Petitions (AAIFR, BIFR, DRT, DRAT & Lokayukta). 8. Writ Petitions relating to MTNL, MCD & NDMC. 9. Matters to be heard by Commercial Appellate Division. 10. Regular hearing matters of the above categories.
DB-VI Hon'ble Ms. Justice Prathiba M.Singh Hon'ble Ms. Justice Madhu Jain	1. Writ Petitions challenging constitutional validity of any Act, Statutory Rule, Regulation/Notification other than tax upto the year 2020. 2. Writ Petitions (Land Acquisition). 3. Petitions (Co-Operative Societies). 4. Matters relating to street vendors/Tehbazari. 5. Contempt Appeals. 6. Criminal Appeals upto 2020 and of the years 2025 & 2026. 7. Matters to be heard by Commercial Appellate Division. 8. Regular hearing matters of the above categories.
DB-VII Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Ravinder Dudeja	1. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification impacting Criminal Investigations, Trials, & Prosecutions etc. 2. Criminal Appeals from the years 2021 to 2024. 3. Death Sentence References. 4. Criminal Leave Petitions. 5. Criminal Contempt Petitions. 6. Criminal Contempt References. 7. Criminal Writ Petitions including those relating to Habeas Corpus and Preventive Detention. 8. Misc. Appeals (PMLA) 9. Misc. Appeals (FEMA) 10. Regular hearing matters of the above categories.

DB-VIII Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Om Prakash Shukla	1. Writ Petitions challenging orders passed by the High Court on the Administrative Side. 2. Letters Patent Appeals (Service) upto the year 2017 and (other than service) matters upto the year 2023. 3. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Service. 4. IPR Appellate Division to hear all categories of matters relating to IPR. 5. Matters to be heard by Commercial Appellate Division. 6. Regular hearing matters of the above categories.
DB-IX Hon'ble Mr. Justice Anil Kshetarpal Hon'ble Mr. Justice Amit Mahajan	1. Writ Petitions (Service) arising out of the orders of CAT. 2. Writ petitions pertaining to Service Matters required to be listed before the Division Bench. 3. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation/Notification pertaining to Service relating to Armed Forces from the year 2020 onwards. 4. Matters to be heard by Commercial Appellate Division. 5. Regular hearing matters of the above categories.

Single Benches (Civil Jurisdiction)

Hon'ble Mr. Justice Sanjeev Narula	1. Civil Writ Petitions relating to Land Reforms including matters relating to allotment of alternative land. 2. Civil Writ Petitions (Service) of the years 2016 onwards 3. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Manoj Kumar Ohri	1. Civil Writ Petitions (Labour) of the years 2018 to 2023. 2. First Appeals from Orders (other than MV Act) . 3. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Jasmeet Singh	1. Civil Writ Petitions (DDA). 2. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions of the years 2024, 2025 & 2026. 3. Civil Writ Petitions (Education). 4. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Amit Bansal	1. Civil Writ Petitions (Railways, Cantonment Board, Electricity, DJB, and MTNL). 2. Civil Writ Petitions (MCD) 3. Civil Writ Petitions (NDMC). 4. Civil Writ Petitions (STA) 5. Civil Writ Petitions (Election) 6. Regular First Appeals of the years 2015 to 2019. 7. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Purushaindra Kumar Kaurav	<ol style="list-style-type: none"> 1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India etc. from year 2021 onwards. 2. Civil Writ Petitions (RTI). 3. Civil Writ Petitions (S.H. at Work place) 4. Civil Writ Petitions (Mines). 5. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Neena Bansal Krishna	<ol style="list-style-type: none"> 1. Regular First Appeals of 2020 to 2025 and 2026. 2. Civil Writ Petitions (Service) upto the year 2015. 3. Regular Second Appeals. 4. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Sachin Datta	<ol style="list-style-type: none"> 1. Civil Writ Petitions Misc. including those involving statutory authorities, DTC, Urban Arts Commission, Airport Authority of India etc. upto the year 2020. 2. Civil Writ Petitions (Labour) from the year 2024 onwards. 3. Civil Contempt Petitions of the years 2022 onwards. 4. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Anish Dayal	<ol style="list-style-type: none"> 1. Civil Revision petitions. 2. Civil Mis. Main (MV Act). 3. MACT Appeals. 4. Civil Writ Petitions (Waqf Board). 5. All Company Matters. 6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Amit Sharma	<ol style="list-style-type: none"> 1. Rent Control Revisions. 2. Transfer Petitions (Civil). 3. Regular First Appeals upto the year 2014. 4. Civil Contempt Petitions upto the year 2021. 5. All categories of cases under the P.P. Act. 6. First Appeals from Orders (MACT). 7. All categories of Matrimonial Cases. 8. C.M.I. 9. Original Reference. 10. Execution First Appeals. 11. Execution Second Appeals. 12. Regular hearing matters of the above categories
Hon'ble Mr. Justice Rajneesh Kumar Gupta	<ol style="list-style-type: none"> 1. Civil Misc. Main (other than MV Act and PP Act). 2. Civil Writ Petitions relating to Nationalized Banks and Financial Institutions upto the year 2023. 3. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Shail Jain	<ol style="list-style-type: none"> 1. Civil Writ Petitions (Labour) upto the year 2017. 2. Land Acquisition Appeals. 3. Regular hearing matters of the above categories.

Single Benches (Criminal Jurisdiction)

Hon'ble Mr. Justice Prateek Jalan (Judge In-charge)	<ol style="list-style-type: none"> 1. Bail Matters. 2. Writ Petitions (Crl.) of the year 2026. 3. Criminal Appeals of the year 2026. 4. Criminal Misc. Main cases of 2014, 2015, 2016, 2019, 2025 & 2026. 5. Criminal Revision Petition of the years 2020 & 2026. 6. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2023, 2024 & 2026. 7. Transfer Petitions (Criminal). 8. Cases relating to sexual harassment.
Hon'ble Mr. Justice Anup Jairam Bhambhani	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeal of the year 2026 3. Criminal Revision Petition upto the year 2013, 2019, 2022 & 2026. 4. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2017, 2019, 2021 & 2026. 5. Criminal Misc. Main cases of 2017, 2018, 2021 & 2026 6. Writ Petitions(Crl.) of 2016 to 2021, 2024, 2025 & 2026 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Chandrasekharan Sudha	<ol style="list-style-type: none"> 1. All criminal appeals from the year 2016 upto 2025. 2. All the Crl. Appeals, including of the year 2026, filed u/s 138 of the Negotiable Instrument Act, 1881), and all the Crl. Leave Petitions, filed u/s 138 of the Negotiable Instrument Act, 1881). 3. Appeals relating to FERA of the years 2007 and 2008. 4. Appeals relating to Prevention of Corruption Act of the years 2000 to 2006. 5. Cases relating to sexual harassment. 6. Regular hearing matters of the above categories.
Hon'ble Dr. Justice Swarana Kanta Sharma	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the year 2026. 3. Criminal Misc. Main cases of the years 2024 & 2026. 4. Criminal Revision Petitions of the year 2021 & 2026. 5. Writ Petitions (Crl.) of the year 2026. 6. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the year 2026. 7. Criminal cases relating to sitting/former MPs/MLAs. 8. Cases relating to sexual harassment. 9. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Saurabh Banerjee	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the year 2026. 3. Criminal Revision Petitions of the years 2017, 2024 & 2026. 4. Criminal Leave Petitions (except u/s 138 Negotiable Instruments Act) of the year 2026. 5. Criminal Misc. Main cases of the years 2022 & 2026. 6. Writ Petitions (Crl.) upto the year 2015 and of the year 2026 . 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Girish Kathpalia	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of year 2026. 3. Criminal Misc. Main cases upto the year 2010, 2013 and of the years 2020 & 2026. 4. Criminal Revision Petitions of the years 2014, 2023, 2025 & 2026. 5. Writ Petitions (Crl.) of the years 2026. 6. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the years 2018, 2020, 2022, 2025 & 2026. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Manoj Jain	<ol style="list-style-type: none"> 1. Bail Matters. 2. Criminal Appeals of the year 2026. 3. Criminal Misc. Main of the years 2011, 2012, 2023 & 2026. 4. Criminal Revision Petitions of the years 2015, 2016 & 2026. 5. Writ Petitions (Crl.) of the year 2023 & 2026. 6. Criminal Leave Petitions (except u/s 138 of the Negotiable Instruments Act, 1881) of the year 2026. 7. Cases relating to sexual harassment. 8. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Vimal Kumar Yadav	<ol style="list-style-type: none"> 1. All Criminal Appeals upto the year 2015 except Appeals relating to FERA of the years 2007 & 2008 and relating to Prevention of Corruption Act of the years 2000 to 2006. 2. Cases relating to Sexual Harassment. 3. Regular hearing matters of the above categories.

Original Jurisdiction (Civil)

<p>Hon'ble Mr. Justice Avneesh Jhingan (Judge-in-Charge) ('F' Court)</p> <p style="text-align: center;">(Suit & Arbitration Matters)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2011, 2012, 2015, 2016, 2024, 2025 & 2026 and CS(OS) only of the years 2022, 2023 & 2026. 3. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2018, 2023, 2024, 2025 & 2026. 4. Execution Petitions under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of 2018, 2023, 2024, 2025 & 2026. 5. Execution Petitions arising from Original Side Matters. 6. Regular hearing matters of the aforesaid categories.
<p>Hon'ble Mr. Justice Subramonium Prasad ('C' Court)</p> <p style="text-align: center;">(Suit & Arbitration Matters)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the year 2017, 2019, 2026. 3. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2020, 2021, 2022 & 2026. 4. Execution Petitions under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of the years 2020, 2021, 2022 & 2026. 5. Execution Petitions arising from Original Side Matters. 6. Regular hearing matters of the aforesaid categories.
<p>Hon'ble Ms. Justice Mini Pushkarna ('G' Court)</p> <p style="text-align: center;">(Suit & Arbitration Matters)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) of the years 2018 {CS(OS) only} 2024, 2025 & 2026. 3. Execution Petitions arising from Original Side Matters. 4. Matters under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the year 2019, 2024, 2025 & 2026. 5. Execution Petitions arising under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of the year 2024, 2025 & 2026. 6. Regular hearing matters of the aforesaid categories.
<p>Hon'ble Mr. Justice Vikas Mahajan ('B' Court)</p> <p style="text-align: center;">(Suit & Arbitration Matters)</p>	<ol style="list-style-type: none"> 1. Matters to be heard by the Commercial Division. 2. Original Side Matters (including Finals) upto the year 2010 and of the years 2013, 2014, 2018 {except CS(OS)}, 2020, 2021, 2024, 2025 & 2026. 3. Execution Petitions arising from Original Side Matters. 4. Matters under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of 2024, 2025 & 2026. 5. Execution Petitions arising under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of 2024, 2025 & 2026. 6. Regular hearing matters of the aforesaid categories.

Hon'ble Mr. Justice Harish Vaidyanathan Shankar ('A' Court) (Arbitration Matters)	1. Matters to be heard by the Commercial Division. 2. Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) upto the year 2017 and of the years , 2025 & 2026. 3. Execution Petitions under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 upto the year 2022 and of the years 2024, 2025 & 2026. 4. Regular hearing matters of the aforesaid categories.
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IP Division

Hon'ble Ms. Justice Jyoti Singh ('I' Court)	1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits upto the year 2017 and of the years 2019, 2020, 2024, 2025 & 2026. 4. Regular hearing matters of the above category.
Hon'ble Mr. Justice Tushar Rao Gedela ('E' Court)	1. Matters to be heard by the Commercial Division relating to IPR disputes. 2. Matters relating to Intellectual Property Rights. 3. IPR Suits of the years 2018, 2021, 2022, 2023, 2025 & 2026. 4. Regular hearing matters of the above category.

General Note :

1. All fresh PILs shall be listed before the Bench presided over by the Chief Justice.
2. Mentioning of urgent matters will be before DB-I. However, mentioning of urgent matters in pending cases will be before the concerned Roster Bench. Applications seeking Review, Recall, Correction, Clarification and Modification of order/judgment will be mentioned and listed before the concerned Bench which has passed the order/judgment.
3. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.
4. All PIL Matters including suo moto petitions irrespective of their being part heard (other than those transferred by the Roster Bench) be listed before the Roster Bench i.e. DB-1.
5. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
6. Specially directed matters may be assigned by the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.

7. 'Commercial Appellate Divisions' have been constituted with eight Division Benches i.e. DB-I, DB-II, DB-III, DB-IV, DB-V, DB-VI, DB-VIII & DB-IX. Hon'ble Judges who are members of said Division Benches, as per the present roster, have been nominated as Judges of the 'Commercial Appellate Division'.
8. Matters to be heard by the Commercial Appellate Divisions shall be assigned by the Chief Justice amongst eight Commercial Appellate Divisions.
9. 'Commercial Division' consist of seven benches of a Single Judge each. Hon'ble Mr. Justice Avneesh Jhingan, Hon'ble Mr. Justice Subramonium Prasad, Hon'ble Ms. Justice Jyoti Singh, Hon'ble Ms. Justice Mini Pushkarna, Hon'ble Mr. Justice Vikas Mahajan, Hon'ble Mr. Justice Tushar Rao Gedela & Hon'ble Mr. Justice Harish Vaidyanathan Shankar have been nominated to be the Judges of the 'Commercial Division'.
10. Hon'ble Ms. Justice Jyoti Singh and Hon'ble Mr. Justice Tushar Rao Gedela have been nominated to be the Judges of the 'IP Division'.
11. Matters to be heard by the IP Division shall be assigned by Hon'ble Judge In-charge (Original Side) between the two IP Divisions.
12. In the event of change in the Judges nominated by the Chief Justice constituting the 'Commercial Appellate Division' and 'Commercial Division', part-heard matters shall stand transferred to the Hon'ble Judge who will have the power of 'Commercial Appellate Division' and 'Commercial Division', limited to that case only.
13. Hon'ble Judge-in-Charge, Original Side will distribute fresh Arbitration Matters including Commercials Matters under the Arbitration Act, 1940 and the Arbitration and Conciliation Act, 1996 between 'A', 'B', 'C', 'F' & 'G' Courts.
14. Hon'ble Judge-in-Charge, Original Side will mark fresh matters other than Arbitration Matters including Commercial Matters to 'B', 'C', 'F' & 'G' Courts.
15. All the Hon'ble Judges on Original Side are empowered to deal with suits/petitions arising under Arbitration & Conciliation Act, 1996 falling under Section 20-B of Specific Relief Act, 1963.
16. When a Section 34 petition is pending in respect of a particular arbitral award, the Execution Petition qua the said award shall be listed before the Court where Section 34 petition is pending. Similarly, in cases where an execution petition has been filed prior to Section 34 petition in respect of the same arbitral award, upon Section 34 petition being listed before a Court, Section 36 petition would also get transferred to that Court.
17. Hon'ble Judge-in-Charge (Single Benches-Crl. Jurisdiction) will mark the matters which cannot be listed before roster benches or are directed to be listed before other Criminal Benches. However, mentioning of urgent matters (fresh/pending) of criminal jurisdiction shall be before DB-I only.
18. All fresh Bail Applications, Criminal Leave Petitions, Criminal Appeals, Criminal Writ Petitions, Criminal Revision Petitions, Criminal Misc. Main Cases shall be equally distributed amongst Hon'ble Mr. Justice Prateek Jalan, Hon'ble Mr. Justice Anup Jairam Bhambhani, Hon'ble Ms. Justice Chandrasekharan Sudha, Hon'ble Ms. Justice Swarana Kanta Sharma, Hon'ble Mr. Justice Saurabh Banerjee, Hon'ble Mr. Justice Girish Kathpalia, Hon'ble Mr. Justice Manoj Jain and Hon'ble Mr. Justice Vimal Kumar Yadav.

19. Two dedicated Benches for hearing old Criminal Appeals have been constituted in compliance of the orders passed by Hon'ble Supreme Court of India in suo motu Writ Petition (Crl.) No.4/2021.

20. Cases of the convicts in jail, whose sentence is about to be completed or have completed the substantial period of the maximum sentence of the offence charged against them, shall be taken up on priority basis and every endeavor should be made to dispose of the same expeditiously.

Sd/-

(Devendra Kumar Upadhyaya)
Chief Justice

Dated : 31.12.2025